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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.32/97

Date of order: 16.9.1999

Dr.Pawan Kumar, S/o Shri Khazanchi Lal, R/o Plot No.14, Govindpuri 'A' Ram Nagar, Sodala, Jaipur working as Senior Medical Officer (Ayurvedic) in the C.G.H.S Dispensary No.4, Station Road, Jaipur.

...Applicant.

Vs.

1. Union of India through the Secretary, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.
2. The Director General of Health Services, Nirman Bhawan, New Delhi.

...Respondents.

Mr.U.D.Sharma - Counsel for applicant

Mr.V.S.Gurjar - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.N.P.Nawani, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

In this Original Application, the applicant makes a prayer to direct the respondents to fix the pay of the applicant at Rs.920/- p.m. w.e.f. 6.6.1980 and thereafter at Rs.3000/- p.m. w.e.f. 1.1.1986 and at Rs.3750/- p.m. w.e.f. 5.12.1991 and to pay arrears and interest there upon @ of 18% per annum.

2. Reply has been filed in this case. In the reply it has been stated that the applicant has no case and this O.A is devoid of any merit, therefore, liable to be dismissed.

3. The learned counsel for the applicant during the course of arguments submits that the applicant had filed a representation on 27.4.1992 which is pending consideration. He also submits that by giving directions for disposal of this representation, this O.A may be disposed of finally.

4. In view of the submissions made by the learned counsel for the applicant during the course of his argument, we direct the respondents to decide the representation of the applicant dated 27.4.92 within a period of four months from the date of receipt of a copy of this order with a reasoned and speaking order. With these above directions this O.A is disposed of with no order as to costs.


(N.P.Nawani)
Member (A).


(S.K.Agarwal)
Member (J).